

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2946 of 2015

This the 12th day of August, 2015

**Hon'ble Mr. G.George Paracken, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Dilip Wagheshwari

Aged : 58 years (DoB being 16.06.1957)

Son of Shri Danabhai

Presently serving as Programme Executive (PEX)

At Regional Academy of Broadcasting & Multimedia

(Programme), Ahmedabad (formerly known as Regional

Training Institute (P), Ahmedabad & presently

Residing at No.D-1/4, Akashdarshan Colony,

AIR & DOORDARSHAN Colony, Behind Bhaikaka Nagar,

Thaltej, AHMEDABAD 380059.

...Applicant

(By Advocate: Shri Vijay K Verma)

Versus

1. Union of India
(to be represented through its Secretary to the Govt. of India, Ministry of Information & Broadcasting
Room No.655, "A" Wing, Shastri Bhavan,
New Delhi 110001).
2. Prasar Bharati
(to be represented through its Chief Executive Officer,
Prasar Bharati Secretariat, 2nd Floor, PTI Building,
Sansad Marg, New Delhi 110001)
3. The Director General (D.D.)
DOORDARSHAN
Prasar Bharati (Broadcasting Corp of India)
Directorate General, Doordarshan,
"Doordarshan Bhavan" Copernicus Marg,
New Delhi 110001.
4. The Director General (AIR)
Prasar Bharati,
Director General, All India Radio,
S-I(B) Section,
Parliament Street,
New Delhi-110011.
5. Shri P.K. Pati
Deputy Director General (Engg) & the Inquiry Officer
Regional Academy of Broadcasting & Multimedia
(Programme)

[formerly known as Regional Staff Training Institute (P)]
 All India Radio & Doordarshan,
 Near Omfed Chowk,
 Chandrasekharpur,
 BHUBANESWAR 751017.

6. The Deputy Director
 Regional Academy of Broadcasting & Multimedia
 (Programme)
 [formerly known as Regional Staff Training Institute (P)]
 All India & Doordarshan, Prasar Bharati,
 Navrangpura,
 AHMEDAHAD 380009.

...Respondents

ORDER (ORAL)

SHRI G. GEORGE PARACKEN, MEMBER (J) :

The applicant has filed this OA challenging the Corrigendum No.C-14012/1/99-Vig./ dated 10.4.2015 issued by the respondents whereby they have deleted three documents out of the list of documents provided at Annexure-III of the Memorandum dated 28.8.2004.

2. However, while arguing, the learned counsel for the applicant has desired to withdraw this Original Application. Accordingly this OA is dismissed as withdrawn. There shall be no order as to costs.

(SHEKHAR AGARWAL)
MEMBER (A)

/ravi/

(G. GEORGE PARACKEN)
MEMBER (J)